12.32 hrs

PAPERS LAID ON THE TABLE

Government's Decisions on ARC's Report on Economic Administration

THE DEPUTY MINISTER (SHRIMATI NANDINI SATPATHY) : On behalf of Shrimati Indira Gandhi. I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on 'Economic Admininistration': [*Placed in Library. See* No. LT-1538/69.]

Summary of conclusions in Report of Enquiry Committee on Film Censorship

SHRIMATI NANDINI SATPATHY : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Summary of conclusions contained in the Report of the Enquiry Committee on Film Censorship. [*Placed in Library. See* No. TL-1539/69.]

Notifications under Export (Quality Control and Inspection) Act Textile Committee Act and Industries (Development and Regulation) Act

वैदेशिक व्यापार तथा पूर्ति मन्त्रालय में उपमन्त्री (श्री चौधरी राम सेवक) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :

(१) निर्यात (क्वालिटी नियंत्रण तथा निरीक्षण) अधिनियम, 1963 की धारा 17 की उपधारा (3) के अंतर्गत नारियल जटा रेशा (निरीक्षण) संशोधन नियम, 1969 की एक प्रति जो दिनांक 15 जुलाई, 1969 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 2854 प्रकाशित हुए थे ।

[*Placed in Library. See* No. LT-1540/69.]

(२) वस्त्र समिति अधिनियम, 1963 की धारा 22 की उपधारा (3) के अधीन वस्त्र समिति (संशोधन) नियम, 1969, की एक प्रति जो दिनांक 14 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी एस आर 13 (अंग्रेजी संस्करण) और जी एस आर 1375 (हिन्दी संस्करण) में प्रकाशित हुए थे ।

[*Placed in Library. See* No. LT—1541/69.]

(३) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18-क की उपधारा [2] के अधीन माडल मिल्स नागपुर लिमिटेड, नागपुर के प्रबन्ध के बारे में दिनांक 11 जुलाई, 1969 के भारत के राजपत्र में प्रकाशित अधिसूचना संख्या एस ओ 2839 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति ।

[*Placed in Library. See* No. LT—1542/69.]

Correction of Answer to S.Q. No. 1684 Re. Pensions to Windows of Soldiers Killed in War

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): In reply to a supplementary question arising from Starred Question No. 1684 answered by me on the 14th May, 1969, it was stated that children of Defence personnel would be admitted upto 60 per cent of the capacity of Military and Sainik Schools.

The correct position is that while children of Defence personnel can be admitted up to 60 per cent of the capacity of Military schools, in respect of Sainik Schools the reservation is only 33 per cent and not 60 per cent.